wants. I am not aware of any licence being applied for.

SHRI N. R. MALKANI: Gupta & Sons (Private) Ltd. applied for a licence and this was refused.

SHRIMATI VIOLET ALVA: I am not aware of that.

SHRI B. K. MUKERJEE: Is it not a fact that the Government has recently acquired a new boat for the purpose of having regular sailings between India and these islands?

SHRIMATI VIOLET ALVA: Yes, Sir, a steamer has been acquired.

SHRI N. R. MALKANI: Will you kindly look into the matter and see whether the licence has been rejected and, if so, for what reasons?

SHRIMA« VIOLET ALVA: We shall look into it, Sir.

RESCUE HOMES AND STATE HOMES •371.

SHRI N. R. MALKANI (ON

BEHALE OF SHRIMATI SAVITRY DEVI

NIGAM): Will the Minister of HOME Affairs be pleased to state: .

- (a) the number of Rescue Homes or State Homes established so far during the year 1957, and
- (b) the number of Divisional Rescue Homes and Reception Centres opened in the various States during the same period?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) and (b). Eight State Homes including four Rescue Homes and 3 District Shelters were established up-to 31st March 1957. A statement showing the number of State Homes including Rescue Homes and District Shelters/Reception Centres, sanctioned during 1957-58, together with the Central assistance made available to various States and Union Territories, is laid on the Table of the House. [See Appendix XIX, Annexure No. 48.]

There is, however, no scheme for opening any Divisional Rescue Homes or Divisional Reception Centres.

SHRI N. R. MALKANI: What is the amount of money the States have been asked to contribute for this purpose?

SHRIMATI VIOLET ALVA: The Centre contributes fifty per cent, of the recurring and other costs every year. The rest is provided for by the States.

SHRI N. R. MALKANI: Is it a fact that the Nari Niketan authorities have been applying for help for grant and have received none up till now?

(No reply.)

SHRI H. N. KUNZRU: Very good.

SHRIMATI VIOLET ALVA: I have not followed the question, Sir.

SHRI N. R. MALKANI: The Nari Niketan authorities in Delhi have been applying for grants and have not got anything.

SHRIMATI VIOLET ALVA: I do not know, Sir. All the claims were considered by the Central Government and I think Nari Niketan falls within the Union Territory and we fully bear the entire cost in such cases.

SHRI KAILASH BIHARI LALL: May I know whether in these Rescue Homes orphans are also kept?

SHRIMATI VIOLET ALVA: It depends upon the nature of the Home. There are five kinds gf Homes started in each State.

SHRI KAILASH BIHARI LALL: I wanted to know if orphans are kept in these Rescue

SHRIMATI VIOLET ALVA: If they are meant for orphans, naturally they will be kept there. I do not know what particularly the hon. Member wants to know. There are Governmental agencies and there are also nongovernmental agencies to whom we give grants.

SHRI KAILASH BIHARI LALL: I want to know whether these Rescue Homes are under the complete management of Government or are aided by Government.

SHRIMATI VIOLET ALVA: We lave one Home run in every State by the Government.

MR. CHAIRMAN: Does that Home, he asks, take in orphans?

SHRIMATI VIOLET ALVA: I am not aware of that, Sir.

SHRI JASWANT SINGH: What is the difference between the Rescue Homes and the State Homes? What is the difference between the two"

SHRIMATI VIOLET ALVA: The Rescue Home is where the women are sheltered and rehabilitated. I do not know about any other State Home. In every State, a Home is started for 100 inmates and the Central Government bears fifty per cent, of the cost.

SHRI V. K. DHAGE: For what purpose are these Homes started"

SHRIMATI VIOLET ALVA: They are to rehabilitate the women who come there.

Loss of the benefit of temporaryand QUASI-PERMANENT SERVICEENDERED BY SOME ASSISTANTS BEFORE THEIR CONFIRMATION

- *372. SHRI KAILASH BIHARI LALL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the services rendered by a numbe:: of Assistants in temporary and/or quasi-permanent capacity before they were confirmed under the Central Secretariat Service (Re-organisation and Reenforcement) Scheme were not

counted for the purpose of determining their seniority; and

(b) if so, whether Government propose to give some relief to such assistants, who had rendered ten or more years of temporary and/or quasi-permanent service before their confirmation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The reference presumably is to temporary Assistants who could not be confirmed in Grade IV of the Central Secretariat Service at its initial constitution but were confirmed in subsequent maintenance vacancies. All such persons rank junior as a block to persons confirmed in the grade at initial constitution irrespective of the length of their previous temporary or quasipermanent service.

- (b) No, since the normal rule is that seniority follows the order of confirmation.
- SHRI B. K. MUKERJEE: May I know the meaning of this term "quasi-permanent"?
- SHRI B. N. DATAR: Quasi-permanent servants are those who are temporary servants but who have put in at least three years of satisfactory service. They get certain benefits given to them.
- SHRI B. K. MUKERJEE: What are the benefits that they are enjoying? Do they get entitled to pension if they retire from that stage?
- SHRI B. N. DATAR: All these points have been fully discussed in the rules and the hon. Member can kindly read the rules.
- SHRI B. K. MUKERJEE: Is it not correct, Sir, that the Home Ministry should recommend to the President to decorate the person whose exceedingly fertile brain coined this term and introduced it. It means civilised cheating and the Government . . .